

IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCH "A", HYDERABAD

BEFORE SMT. P. MADHAVI DEVI, JUDICIAL MEMBER
AND
SHRI A. MOHAN ALANKAMONY, ACCOUNTANT MEMBER

ITA No.185/Hyd/2020		
Assessment Year: 2016-17		
The Income Tax Officer, Ward-9(1). Hyderabad.	Vs.	Sri Edulakanti Ganga Reddy, Hyderabad. PAN: AAMPE 9015 F
(Appellant)		(Respondent)
Assessee by:	None	
Revenue by:	Shri K.J. Divya, DR	
/Date of hearing:	18/06/2020	
Date of pronouncement:	18/06/2020	

ORDER

PER A. MOHAN ALANKAMONY, AM.:

This appeal is filed by the Revenue against the order of the Ld. CIT(A)-7, Hyderabad dated 15/11/2019 in appeal No. 0134/CIT(A)-7/2019-20 passed U/s. 271D r.w.s 250(6) of the Act for the Asst. Year 2016-17.

2. This appeal was heard through video conferencing. At the time of hearing it has been brought to our notice that as per the CBDT Circulars No.03/2018 dated 11.07.2018 and Circular No.17 of 2019 dated 9th August, 2019, the tax limit for filing appeal by the Revenue before the Tribunal has been fixed at Rs.50.00 lakhs and above. Therefore, since

the tax effect in the present appeal before us is less than Rs.50.00 lakh, we hereby dismiss the same with liberty to the Revenue to seek recall of the order, if the appeal falls within the exceptions mentioned in the Circulars of the CBDT.

3. In the result, the appeal filed by the Revenue is dismissed.

Pronounced in the open Court on the 18th June, 2020.

Sd/-
(P. MADHAVI DEVI)
JUDICIAL MEMBER

Sd/-
(A. MOHAN ALANKAMONY)
ACCOUNTANT MEMBER

Hyderabad, Dated: 18th June, 2020

OKK

Copy to:-

- 1) Shri Edulakanti Ganga Reddy, H.No. 207, Ace Campus Apartment Village, APSEB Colony, Hastinapuram, Sagar Road,
- 2) The Income Tax Officer, Ward-9(1), 2nd Floor, "D" Block, IT Towers, AC Guards, Mabasb Tank, Hyderabad.
- 3) The CIT(A)-7, Hyderabad
- 4) The Pr. CIT-7, Hyderabad
- 5) The DR, ITAT, Hyderabad
- 6) Guard File